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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A. No. 01 of 2012
Cuttack, this the 12th day of March, 2012

C O R A M
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

.....
O R D E R

By filing Memo dated 12-03-2012, Mr.A.Das, Learned Counsel for the Applicant has brought to the notice of this Tribunal that the charge sheet issued to the applicant for the second time on self same ground vide No.Engg/Estab/D&A/PKH/2011 dated 01-12-2011 by the Respondent No.3 has been dropped vide Letter No.Engg./Estab/D&A/PKH/2012/132 dated 06-03-2012 in unconditional and unequivocal term.

2. It is seen that on 03-01-2012 this Tribunal while allowing time to Mr. Ojha, Learned Standing Counsel to obtain instruction in the matter, as an ad interim measure directed status quo to be maintained in so far as the enquiry proposed to be made pursuant to the charge sheet No.Engg/Estab/D&A/PKH/2011 dated 01-12-2011 which order has been continuing till date.

3. Heard Mr.A.Das, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel appearing for the Respondents and perused the materials placed on record. In view of the order No.Engg./Estab/D&A/PKH/2012/132 dated 06-03-2012 there remains nothing further to be proceeded against in the

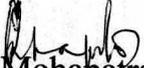
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disciplinary proceedings on the subject matter in question. Hence this

OA stands dismissed as infructuous.


(A.K. Patnaik)
Member (Judicial)


(C.R. Mohapatra)
Member (Admn.)

